

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(IB)-48(PB)/2020

IN THE MATTER OF:

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur Petitioner/Applicant
& Ors.

Vs.

Jaipuria Buildcon Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 22.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Akshat Gupta, Adv. In I.A. No. 1819/2024
For the Respondent : Mr. Akshay Sharma, Adv. For the R-3 in IA-11/2024
Mr. Amit Dhall, Adv. For the R-4 in IA-6316/2016
Mr. Saurabh Mishra, Adv. For the R-6 in IA-1229/2023
For the RP : Mr. Shivanshu Kumar, Adv.

ORDER

IA-11/2024

This is IA for approval of Plan filed by the RP. Ld. Counsel Mr. Shivanshu Kumar appeared through VC on behalf of the RP and requested that the matter be listed along with other cases which are coming up on 01.05.2024, therefore, the IA-11/2024 be listed on 01.05.2024.

At request and with consent of the parties, list the matter along with other pending application for a physical hearing **on 01.05.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)